

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 3 of 2012

Dated : 1st February, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Beverly Park II Condominium ...Appellant(s)

Versus

H.E.R.C. & Anr.Respondent(s)

Counsel for the Appellant(s) : Ms. Rashmi Virmani
Mr. Ashish Kothari

Counsel for the Respondent(s) : Ms. Ruchi Gour Narula &
Ms. Shweta Mishra for DHVBNL

ORDER

The learned counsel for the Appellant realizing the difficulty in pursuing the matter as this Appeal has been filed as against the Review Order, which is not maintainable, seeks permission of this Court to withdraw the Appeal.

Accordingly, the permission is granted and the Appeal is dismissed as withdrawn. However, the liberty is given to the Appellant to file an Appeal as against the main Order dated 30.09.2011, if so advised.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/vs